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Indian Law Society

Online Autonomous Certificate Programme

For Professional Excellence on

Law of Civil Procedure for Civil Trials and Appeals- 2025

Schedule

| **Date** | **Session theme** | **Speakers** |
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| Mon  8th Sept  5- 7 pm | Initiation of Civil action Part I  Institution of suit,  -Registration of suit with reference to the examination of plaint as per Civil Manual with special reference to Sec.26, Order 4 of CPC  Concept of Cause of action and limitation | Mr. Nitinbhai Thakkar |
| Tue  9th Sept  5- 7 pm | Initiation of civil action Part II  Concept of Jurisdiction   * Pecuniary, * Territorial * and Inherent Jurisdiction with special emphasize on inherent jurisdiction i.e. jurisdiction as per subject matter * Jurisdiction whether can be conferred by consent of the parties and as per directions of the Court * Jurisdiction as per Commercial Courts Act | Justice Suresh Gupte |
| Wed  10th Sept  5- 7 pm | Multi-party disputes - Joinder of parties, frame of suit, necessary / proper parties, Non-Joinder of necessary parties and its effect, addition, deletion and substitution or transposition of parties, joinder and misjoinder of causes of action, Concept of O.2 Rule 2 | Justice K. N. Phaneendra Simha |
| Thurs  11th Sept  5- 7 pm | Pleading I – Plaints  Part I – Rules of pleadings   * Pleading, object of pleadings, drafting of plaints, rules regarding drafting of plaints, * Commercial suits as per Commercial Courts Act * concept of return and rejection of plaint, summary disposal of suits as per Commercial Courts Act * Valuation of suit, basic principles relating to court fees | Mr. Firoze Bharucha |
| Fri  12th Sept  5- 7 pm | Pleading I – Plaints  Part II – Substantive reliefs   * drafting of plaints in various suits including suits for * for declaration and permanent injunction, * suits simpliciter for permanent injunction, * to set aside any document as void voidable and cancellation * suit for specific performance * Suit for partition suit | Mr. Chetan Kapadia |
| Sat  13th Sept  5- 7 pm | Pleading II – Written Statement  Drafting of Written Statement, rules of pleadings and provisions relating to the Written Statement with special emphasize on available legal defences in above referred suits  Set off and counter claims and written statement to the counter claim. | Ms. Sneha Phene |
| Mon  15th Sept  5- 7 pm | **Service of Summons and Appearance of parties**  with special emphasize on various steps to be taken for service of summons and applicability of provisions of O.5 in different circumstances  **Electronic service of summons**  -substituted service of summons and service on the Defendants residing outside the jurisdiction of the court and in foreign countries.  Appearance of parties and effect of nonappearance with reference to powers of Court | Mr. Nitin Deshpande |
| Tues  16th Sept  5- 7 pm | Introduction to Special Category of suits –   * Suit by and against the Govt. * Suit by and against Minor * Suit by indigent person * Summary suits * Suit by or against Trust * Suits in representative capacity * Suits involving interpretation of constitution * Suits against Corporations / Foreign Corporations | Ms. Mahek Bookwala Shetty |
| Wed  17th Sept  5- 7 pm | Supplementary proceedings   * Powers of Civil Court to pass interim / interlocutory orders with special emphasize on grant of temporary injunction and types of injunctions * and defences available for opposing application for temporary injunction * Modification, vacation of injunction and disobedience of injunction orders * Appointment of Receiver * Attachment before judgment | Mr. Chandrakant Chavan |
| Thurs  18th Sept  5- 7 pm | Pre trial stages – Preparation for trial of suit   * Issues and settlement of issues * Production, Discovery and inspection of documents * Admissions of facts and documents * Interrogatories * Production of documents with special reference to Commercial Courts Act | Mr. Ankit Lohia |
| Fri  19th Sept  5- 7 pm | Stay of suit and Res judicata- doctrines explained  Anti suit / arbitration injunctions | Mr. Rafique Dada, Senior Advocate |
| Sat  20th Sept  5- 7 pm | Leading Evidence in Civil Suits  with special emphasize on drafting an affidavit of chief examination and its affirmation, its scope,  Powers of the Court to discard or delete the paragraphs of Chief Affidavit and scope of filing additional affidavit and whether it is permissible | Mr. Atul Daga |
| Mon  22nd Sept  5- 7 pm | Miscellaneous Applications in CPC, their requirement and different provisions relating to it, drafting of such applications including application for amendment of pleadings, application for restoration of suit, application for setting aside ex parte decree, application for appointment of Commission  Withdrawal and adjustments of suits, compromise of suits | Mr. M.P.S. Rao, Senior Advocate |
| Tue  23rd Sept  5- 7 pm | Appeals  Part I   * Appeals against decree, drafting, filing, its procedure including its limitation, cross objections when necessary and additional evidence at appellate stage, * Appeals before Appellate Division of Commercial Courts | Justice Abhay Oka |
| Wed  24th Sept  5- 7 pm | Appeals  Part II   * Second Appeals, drafting, filing, its procedure including its limitation * Scope of first appeal and second appeal * Appeals before Supreme Court | Mr. Girish Godbole, Senior Advocate |
| Thurs  25th Sept  5- 7 pm | Appeals  Part III   * Appeals against various Orders, drafting, filing procedure and scope of appeal against Order | Ms. Anita Castelino |
| Fri  26th Sept  5- 7 pm | Revision, Review and Reference   * Scope of Revisionary powers of with reference to CPC Amendment Act 2002 and limitations on revisionary power, * scope of supervisory jurisdiction of High Court – Art.227 of Constitution * scope of Review of Order / Decree | Mr. Kainaz Irani |
| Sat  27th Sept  5- 7 pm | Execution  Part I   * Execution in various cases such as money decree, decree for possession, specific performance and permanent injunction, garnishee * Orders in aid of execution pending execution | Mr. Naushad Engineer, Senior Advocate |
| Mon  29th Sept  5- 7 pm | Execution  Part II  attachment of property, sale of property, sale certificate and removal of obstruction to the possession decree  Execution of Orders | Mr. Nimay Dave |
| Tues  30th Sept  5-7pm | Judicial Approach in matters of Civil Procedure | Justice Shriram Modak |